

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21608 of 2015

[Arising out of Order-in-Appeal No.TVM-EXCUS-000-APP-217 to
223-14-15 dated 23.03.2015 passed by the Commissioner of
Central Excise, Customs and Service Tax (Appeals-III), Cochin]

**M/s. Keltron Equipment
Complex,**
Karakulam,
Trivandrum-695 564,
Kerala.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise, Customs and Service
Tax,**
I.C.E. Bhavan, Press Club Road,
Trivandrum-695 001,
Kerala.

Respondent(s)

APPEARANCE:

None appeared for the Appellant.

Mr. Rajshekar B.N.N, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

DATE OF HEARING: 16.01.2026

DATE OF DECISION: 16.01.2026

The appeal is dismissed as deemed to be withdrawn under
SVLDR Scheme. For order, see order of date in Service Tax
Appeal No.21603 of 2015.

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**

RV